

STATEMENT

S.No.	State/UT	No. of Hostels For SC/ST
1.	Andhra Pradesh	2759
2.	Assam	254
3.	Arunachal Pradesh	-
4.	Bihar	719
5.	Gujarat	1180
6.	Goa	-
7.	Himachal Pradesh	10
8.	Haryana	5
9.	Jammu & Kashmir	10
10.	Karnataka	1953
11.	Kerala	231
12.	Maharashtra	2425
13.	Madhya Pradesh	4046
14.	Mizoram	-
15.	Manipur	7
16.	Meghalaya	39
17.	Nagaland	-
18.	Orissa	1470
19.	Punjab	31
20.	Rajasthan	460
21.	Sikkim	26
22.	Tamil Nadu	994
23.	Tripura	40
24.	Uttar Pradesh	62
25.	West Bengal	861
26.	A & N Islands	5
27.	Candigarh	-
28.	Dadra & Nagar Haveli	10
29.	Delhi	2
30.	Daman & Diu	-
31.	Lakshadweep	4
32.	Pondicherry	21
Total		17624

[Translation]

Employment to handicapped persons

251. SHRI DHIRENDRA AGARWAL : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have formulated any scheme to provide employment to the handicapped persons;

(b) if so, the details thereof; and

(c) the time by which the said scheme is likely to be implemented?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c). A statement containing the measures taken by the Central Government to facilitate and promote employment of the handicapped persons, is attached.

STATEMENT

(i) Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995 contains a provision that the appropriate Govt. Shall appoint in every establishment not less than 3% of persons with Disability of which 1% each shall be reserved for persons suffering from :-

(a) blindness or low vision;

(b) hearing impairment and

(c) Locomotion disability or cerebral palsy in the posts identified for each disability.

Some reservation in Group 'C' and 'D' for Handicapped Persons had already been there even before the Law came into force. Similar reservation have been given by some State Govts. In addition, the Handicapped are also given 'Age concessions' in the upper age limit and relaxation in the 'medical standards' for entry into Government jobs.

(ii) 47 Special Employment Exchanges and 41 Special Cells in normal Employment Exchanges exist in different States/UTs to help exclusively the handicapped persons in finding placemnt. This is in addition to the help provided by the normal employment exchanges.

(iii) Seventeen Vocational Rehabilitation Centres have been set up to assess the residual ability of the disabled, arrange their training and place them in employment.

(iv) For promoting self-employment amongst handicapped persons, concessions have been provided to them in following matters :

(a) Allotment of vending stalls, kiosks & shops; by some State Govts./UTs.

(b) Loans from Nationalised Banks at concessional Rates of Interest.

(c) Preference in Allotment of public telephone booths;

(d) Reservation in distribution of Petrol Pumps, Kerosene Depots etc.

- (v) National Handicapped Finance & Development Corporation is being set up to provide an additional channel of finance at concessional rates to enable the handicapped persons to take up self employment projects.

[English]

International Labour Organisation Conference.

252. DR. T. SUBBARAMI REDDY : Will the Minister of LABOUR be pleased to state :

(a) whether 83rd Annual Conference of the International Labour Organisation was held in Geneva;

(b) if so, the number of participants therein; and

(c) the main objectives of the ILO conference?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c). The 83rd Session of the International Labour Conference of the International Labour Organisation (ILO) was held at Geneva from 4th to 20th June, 1996. Delegations comprising of Governments, Employers and Workers representatives from 159 countries including India attended the Conference. The Conference, inter alia, adopted :-

- (i) Convention and Recommendation on Homework, suggesting adoption, implementation and periodical review of a national policy on Homework, aimed at improving situation of homeworkers;
- (ii) called for achieving the objective of full employment through sustained economic growth; and
- (iii) adopted Resolution on Child Labour calling upon Governments and where appropriate, Employers' and Workers' Organisation, to develop formal policies and set priorities, so as to immediately put an end to the most intolerable aspects of child labour.

[Translation]

Flight from India to Malaysia

253. SHRI SOHAN BEER : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of flights being operated in a week from India to Malaysia at present;

(b) whether any proposal has been received to increase the existing number of flights between the two countries;

(c) if so, whether any negotiations have been held between the two countries in this regard; and

(d) if so, the number of additional weekly flights proposed to be conducted between the two countries as a result thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) At present 13 flights per week are being operated between India and Malaysia by the designated carriers of both sides.

(b) Yes sir.

(c) and (d). Negotiations were held in April 1996 but no agreement could be reached.

Welfare Schemes for Weaker Sections

254. SHRI MAHENDRA SINGH BHATI : Will the Minister of WELFARE be pleased to state :

(a) the details of the welfare schemes introduced for economically weaker sections of Rajasthan, alongwith the allocations made therefor during the last three years;

(b) whether the amount allocated for implementation of such schemes have been utilised; and

(c) if so, the number of people benefited from these schemes?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (c). The relevant information is being collected from State Government of Rajasthan and will be laid on the Table of the House.

[English]

Pending Cases with Industrial Tribunals

255. SHRI MOHAN RAWALE :
SHRI JAI PRAKASH AGARWAL :

Will the Minister of LABOUR be pleased to state :

(a) whether a large number of cases are pending in the Central Government Industrial Tribunal-cum-Labour Court and State Level Labour Courts for a long time;

(b) if so, the latest position in this regard;

(c) the reasons for pendency of these cases; and

(d) the steps taken or proposed to be taken by the Government for expeditious trial of the pending cases?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d). The information is being collected.